NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.192 OF 2021

In the matter of:

Indiabulls Asset Reconstruction Company Ltd Appellant

Vs

Pawan Kapoor Respondent

Present:

Mr. Krishnendu Datta, Sr. Advocate, Mr. Sumesh Dhawan, Ms Vatsala Kak, Ms Geetika Sharma, Advocates for appellant.

Mr. Vineet Kumar, Ms Ranjana Roy Gawai, Mr. Pervinder, Advocates for Respondent.

ORDER

07.04.2021: Mr. Vineet Kumar, Advocate appears on behalf of Respondents and submits that he has e-filed the reply. Let hard copy thereof be filed within one week. Rejoinder thereto may be filed within 10 days with advance copy provided to learned counsel for the Respondent. Short written submissions not exceeding three pages supported by compilation of relevant judgements may also be filed alongwith pleadings. Post the matter for admission (after notice) before Court No.III on **5th May, 2021.**

Interim directions to continue.

(Justice Bansi Lal Bhat)
Acting Chairperson

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/gc